

(a) the names and places of monuments form where encroachment on the protected monuments or the land attached thereto has been reported;

(b) the dates of receipt of the reports by the circle concerned and the date and nature of the action taken;

(c) whether the protected monuments come within the purview of public premises (vacation of illegal occupation act); and

(d) if so, the reasons for not taking prompt action for vacation of adverse occupation as soon as it comes to notice?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE (KUMARI SEIJA): (a) and (b). Information is being collected and will be laid on the table of the House.

(c) protected monuments which are Government owned come within the purview of the public Premises (Eviction of Unauthorised Occupants) Act, 1971.

(d) Delay is caused due to procedural formalities, lack of necessary help from local police and various legal injunctions.

Quota of Rice to Kerala

40. SHRI P.C. THOMAS: Will the Minister of FOOD be pleased to state:

(a) whether the Government have decided to increase the quota of rice to Kerala;

(b) if so, the details of the present quota, quantities of increase and special quota, if any, that will be provided to the State;

(c) whether the quota of rice as

demand by the Kerala Government is likely to be provided; and

(d) if so, the details and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI TARUN GOGOI): (a) to (d). The quota of rice for Kerala was increased from 1,42,500 tonnes to 1,50,000 tonnes in September, 1991. An ad-hoc additional of 15,000 tones of rice each in the months of December 1991 and January, 1992 was made subject to adjustment from November, 1992. An across the board cut of 10% on rice allocation for the months of November and December, 1992 for most of the States/UTs has been applied and the allocation of rice to Kerala has been made at the level of 1,35,000 tonnes. However, on the request of Kerala Government, a special quota of 2,000 tonnes of rice was released in November, 1992 for flood affected families and the adjustment of 30,000 tonnes of rice given earlier has been deferred for the time being. In view of the fact that only a small fraction of total production is procured for the Central Pool by way of price support operations for paddy and levy on millers, it is not possible to meet the cent per cent demands of States/UTs, including Kerala.

[Translation]

Restoration of Train Bombay and Bhusawal

41. DR. GUNWANT RAMBHAU SARODE: Will the Minister of RAILWAYS be pleased to state:

(a) whether the passenger train between Bombay and Bhusawal stations of Central Railway has since been withdrawn for the last six months;

(b) if so, the reasons therefor; and

(c) the time by which the train is likely to be restored?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (c) Consequent upon conversion of Manmad-Aurangabad Meter Gauge section into Broad Gauge, train services in the area have been re-organised. 1351/1352 train earlier running between Bombay and Bhusawal has been extended upto Aurangabad from February, 1992 by curtailing its run between Manmad and Bhusawal.

As an alternative measure, 1381/1382 Manmad-Bhusawal shuttle has been introduced from February '92 for the convenience of the passengers. This train provides connection to 1003/1004 (old no. 1351/1352) Bombay- Manmad - Aurangabad Passenger train in both directions at manmad. In view of this there is no proposal to restore its run between Manmad and Bhusawal.

Shahjahanpur-Khutar Railway Line

42. DR. G.L. KANAUJIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there was a meter-gauge Railway line between Shahjahanpur and Khutar in Uttar Pradesh;

(b) if so, the time upto which the said line was in operation;

(c) the reasons for dismantling that line;

(d) whether the Government propose to lay the railway line afresh on this route and restart the trains;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No Sir.

(b) and (c). Do not arise.

(d) No, Sir.

(e) Does not arise.

(f) Constraint of resources.

[English]

Road overbridge Near Solapur

43. SHRI DHARMANNA MONDAYYA SADULA: Will the Minister of RAILWAYS be pleased to state:

(a) whether final approval has been given for construction of Kambar Talab road over-bridge near solapur on National Highway No. 13;

(b) if so, the total cost likely to be incurred thereon and the proportionate share of the Government of Maharashtra and the Railways;

(c) whether his Ministry have released their proportionate share; and

(d) if not, the reasons therefor and likely time by the which the share is to be released by the Railways?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Proposal of State Government for widening the existing Road overbridge at Kambar Talab at Km. 456/11-12 on Solapur-Bijapur National Highway No. 13 has been approved.

(b) total cost of this widening will be